

(2)

31.10.2000

Hon. Mr. S.K.I. Naqvi, JM

Shri C.N. Tripathi, learned counsel for the applicant.  
Km. Renu Singh proxy to Shri A.K. Gaur learned counsel  
for the respondents.

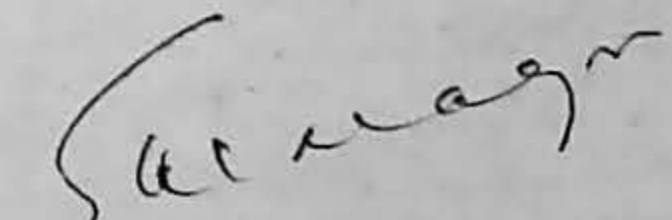
Heard on the point of admission.

Objection regarding bar of limitation raised from  
the side of respondents.

As per applicants' case, he worked for 710 days  
as Seasonal Waterman between 30.06.32 to 14.08.91  
and there is nothing to show that he worked, thereafter.  
The OA has been filed on 11.08.2000, i.e. after about  
9 years. This delay has not been explained nor there  
is any prayer for condonation of delay. Learned  
counsel for the applicant argued to take benefits  
of representations, he preferred to departmental  
authorities. These representations are dated 15.02.00,  
20.04.00 and lastly 10.07.00. The earliest representation  
is dated 15.02.00 that too is much after laps of  
period of limitation.

For the above the OA fails for having been filed  
beyond the period of limitation without any request to  
condone the same. Hence, the OA is dismissed at  
admission stage accordingly.

No order as to costs.

  
Member-J

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